

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 38

**C.P. (IB)/110(MB)2023**

CORAM:

SH. PRABHAT KUMAR  
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **BANK OF MAHARASHTRA**  
**Vs.**  
**Mr. Virendra Mehta**

*Appearance (via video-conference):*

For Bank of Maharashtra : Adv. Subir Kumar a/w Adv.  
Disha Shah ib. SDS Advocates  
For the Respondent : None present

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

The matter is taken up through Virtual Hearing (VC). Due to paucity of time, the matter could not be taken up today. Accordingly, list this matter on Board on 08.05.2023, for further consideration and hearing.

**Sd/-**

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PRABHAT KUMAR  
Member (Technical)

H. V. SUBBA RAO  
Member (Judicial)

10.03.2023  
Vedant